



KARNATAKA LEGISLATIVE ASSEMBLY
SIXTEENTH LEGISLATIVE ASSEMBLY
EIGHTH SESSION

**THE KARNATAKA HINDU RELIGIOUS INSTITUTIONS AND CHARITABLE
ENDOWMENTS(AMENDMENT) BILL, 2025**

(LA Bill No. 77 of 2025)

A Bill further to amend the Karnataka Hindu Religious Institutions and Charitable Endowments Act, 1997.

Whereas it is expedient further to amend the Karnataka Hindu Religious Institutions and Charitable Endowments Act, 1997 (Karnataka Act 33 of 2001) for the purposes hereinafter appearing.

Be it enacted by the Karnataka State Legislature in the seventy sixth year of the Republic of India, as follows:-

1. Short title and commencement.- (1) This Act may be called the Karnataka Hindu Religious Institutions and Charitable Endowments (Amendment) Act, 2025.

(2) It shall come into force at once.

2. Amendment of section 25.- In the Karnataka Hindu Religious Institutions and Charitable Endowments Act, 1997(Karnataka Act 33 of 2001) in section 25, in sub-section (4), in clause (ii),the words “or if he is deaf or mute or is suffering from virulent form of leprosy” shall be omitted.

STATEMENT OF OBJECTS AND REASONS

It is considered necessary further to amend the Karnataka Hindu Religious Institutions and Charitable Endowment Act, 1997 (Karnataka Act 33 of 2001), to remove the discriminatory provision in respect of,-

- (i) leprosy affected persons in conformity with the decision of the Honorable Supreme Court in Writ Petition (Civil) No. 767/2014 Pankaj Sinha V/s Union of India, dated: 05.07.2018 read with Writ Petition Civil No. 1151/2017(PIL-W) Vidhi Centre for Legal Policy V/s Union of India dated: 24.04.2018; and
- (ii) deaf or mute.

Hence, the Bill,

FINANCIAL MEMORANDUM

There is no extra expenditure involved in the proposed Legislative measure.

RAMALINGA REDDY
Minister for Transport and Muzrai

M.K. VISHALAKSHI
Secretary
Karnataka Legislative Assembly

ANNEXURE
EXTRACT FROM THE KARNATAKA HINDU RELIGIOUS INSTITUTIONS
AND CHARITABLE ENDOWMENT ACT, 1997 (KARNATAKA ACT 33 OF 2001)

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25. Constitution of the Committee of Management.- (4) A person shall be disqualified for being appointed or continuing as a member of the Committee of Management of any notified institution,-

- (i) if he is declared as an undischarged insolvent by a competent court; or
- (ii) if he is of unsound mind and stands so declared by a competent court of law or if he is a deaf or mute or is suffering from virulent form of leprosy or contagious disease; or

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